19th December, 1981, publishing a corrigendum t_0 English version of Notification G.S.R. No. 920, dated the 10th October, 1981, [Placed in Library. *See* No. LT-3416/82].

1 Reports (1978 Part DT, 1979 Part II and 1980 Part I and II) of the Registrar of Newspapers for India entitled 'Press in India'.

21. Report and Accounts (1980-81) of the Children's Film Society, India, Bombay and related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI . ARIF MOHAMMED KHAN): Sir, I beg to lay on the Table a copy each (in Ehglish and Hindi) of the following papers: —

(i) Twenty-second Annual Report Of the Registrar of Newspapers for India entitled Tress in India—1978 —Part II'.

(ii) Twenty-third Annual Report of the Registrar of Newspapers for India entitled 'Press in India—1979 —Part II'.

(Hi) Twenty-fourth Annual Report of the Registrar of Newspapers for India entitled 'Press in India—1980—Part P.

(iv) Twenty-fourth Annual Report ot the Registrar of Newspapers for India entitled 'Press in India—1980 —Part n\ [Placed in Library. See No. LT-3499/82 for (i) to (iv)].

(v) (a) Annual Report and Accounts of the Children's Film Society, India, Bombay for the year 1980-81, together with the Auditors' Report on the Accounts,

(b) Review by Government •» 4he working of the Society.

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(o) Memorandum on the Annual Report of the Children's Film Society, India, for the year 1980-81.

[Placed in Library. See No. LT-3500/82 for (a) to (c)].

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported request for premature Retirement by the Director of the Lal Bahadur National Academy of Administration, Mussoorie, in protest against Government's refusal te take severe action against an I.A.S. Probationer found guilty of Gross . Misconduct and assault on a Lady probationer.

• SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Sir, I beg to call the attention of the Minister of Home Affairs to the reported request for premature retirement by the Director of the Lal Bahadur National Academy of Administration, Mussoorie, in protest against Government's refusal to take severe action against an I.A.S, probationer found guilty of gross misconduct and assault on a lady probationer.

THE MINISTER OF STATE IN THS MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIMENTARY AFFAIRS (SHRI P. VENKATA-SUBBAIAH): Sir, my colleague, Shri N. R, Laskar, Minister of State for Home Affairs, has already made a *sva-moto* statement on 6 March, 1982 on matters raised in the Calling Attention Notice.

According to the report of the Director of the Academy received by the Government, while on trekking tour to Badrinath, Valley of Flowers, Hem Kunt, (Kedarnath between 25 September and 3 October 1981 Bi which 40 probationers took part (Trekking Group No. II), one IAS probationer committed gross miscon-

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duct towards his fellow probationers. An inquiry into allegations of misconduct was made by a Deputy Director of the Academy by taking evidence of probationers who were present on the spot. The reports in some sections of the Press about the probationer Government, having committed rape or attmepted to commit rape on a fellow probationer are not corroborated by the Deputy Director's inquiry report. There is also no truth in the Press reports that the matter was enquired by the Collector of the district or that any complaint was lodged with the police.

The inquiry report reveals that on the following day i.e. 2 October 1981 the probationer apologised tb his follow probationers including the lady probationers for his conduct on the previous day.

On the basis of the inquiry report of the Deputy Director, the Director of the Academy recommended to Government that the concerned probationer may be discharged from service the relevant rules. While under initially the Government thought that a reformative approach would be adequate, on further review of all aspects of the case the Government decided that the probationer be discharged from service. Accordingly the order of discharge imder Rule 12(b) of I.A.S. (Probation) Rule₃ has been communicated to the Joint Director Incharge of में भी इसका समयन करता हूं। वह सब the Academy on 5 March, 1982.

On 8 February 1982 the Director of the Academy had sent an application for leave for 426 days from 2 March सब कागजात याये... (व्यवधान) कौन सी 1982, preparatory to voluntary retire- पार्टीज ने प्रेशर लगाया है... (व्यवधान) ment from service with effect from 1 May, 1983. The Director has been allowed to proceed on leave.

श्रो बुद्ध प्रिय मौथे (ग्रांन्ध्र प्रदेश) : श्रोमन, मेरा व्यवस्था का प्रश्न है। MR. DEPUTY CHAIRMAN: Yes.

[RAJYA SABHA] to o matter of urgent 204 public *importance*

श्री बद्ध प्रिय मौर्यः धन्यवाद, श्रीमन् । ग्राज का 'इंडियन एक्सप्रेस' श्रीमन्, अधकी निगाह से भी गजरा होगा। उसके पेज आठ पर लिखा है correspondence between Appu and

श्री मनुभाई पटेल (गुजरात) : वह कल का अखबार है।

श्रीबद्ध प्रिय मौर्यः क्षमा करें. कल का ग्रखबार है। इसमें लिखा हजा है---सीकेट भो लिखा हथा है । निवेदन 'में मैं केवल इतना हैं। कहना चाहता ह कि इन अखवारों के मुकाबले में इस सदन का महत्व ज्यादा है। इस चर्चा पर ग्रगर बहस ठीक ढंग से चलानी है, तब फिर उचित होगा कि जो कारसपांडेस भारत सर-कार की, सेन्ट्रल सेकेटेरिएट में, होम मिनिस्टी के बीच में और अप्पुजी वहां के डाइरैक्टर थे नेशनल झकादमी के, उनके बीच में हुई है, वह ग्रगर सदन के पठल पर रख दी जाये, तो तथ्य ग्रीर सत्य सामनें आ पायेगा और उस पर. जो कि ज्यादा महत्वपूर्ण मसला है, ठीक से बहस हो सकेगी ।

श्री मा० दे० खोबरागड़ें (महाराष्ट्र) : पेपर्ज आने चाहियें और जिस तरह से इन्कवायरी हुई है इस एपिसोड में, वह

श्री उपसभापतिः आप दूसरी बात कह रहे हैं, वे दूसरी वात कह रहे हैं। ... (व्यवधान) छोडिये ... (व्यवधान) ग्राप बैठिये ।

श्री भा० दे० खोबरागड़ें : मैं मौर्य जी की मांग का समर्थन करता हूं।

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श्री अपसमापति ठीक है। बैठ जाइए मंत्रो ज: याप, बॉलि ।

SHRI P. VENKATASUBBAIAH: With al humility, you want me... (*Interruptions*) Sir, what is your ruling? Should I answer it?

श्रो भा० दे० खोवरागड़ें: ग्रापने मौर्य जो का जवाव नहीं दिया । मौर्य जी ने जो डिमाण्ड किया है उसका मैने भो समयन किया... (व्यवधान)..मौर्य जो तो ग्रापकी पार्टी के हैं। सारा मामला राष्ट्र के सामने ग्राने दो इसमें क्या क्या वाते हुई सारी इन्फामें शन के बारें में पता लगाने दो... (व्यवधान)...

MR. DEPUTY CHAIRMAN; On the point raised by Shri Buddha Priya Maurya would you like to say anything? (*Interruptions*) You will have your chance, Mr. Malik, (*.Interruptions*)

SHRI ARVIND GANESH KUL-KARNI: Let him reply to everybody in one stroke.

श्री भा॰ दे॰ खोबरागड़ें : उस चिट्ठी के बारें में खलासा होना चाहिये (व्यवधान)

श्रीमती सरोज खापडें (महाराष्ट्र): उस में हो सकता है आप की भी कोई विट्ठी हो तो ? श्री उपलभापतिः चलने दीजिये, नहीं तो बीच में श्रीर टोकाटाकी हो जायेगी (स्पबद्यान)...^I will not allow this.

डा० भाई महावीर: ...जो कुछ मौर्य जी ने कहा वह इस प्रश्न से संबंधित है, क्योंकि फैसला होने के एका दिन पहले सरकार ने बंदोपाध्याय जी को इंक्वायरी के लिये कहा था ... (ब्यवधान)...

श्री उपसमापति: मैं इसको ग्रलाऊ नहीं करूगा (व्यवधान) मेरे ख्याल से मौर्य जी ने जो पाइन्ट रेज किया, ग्रखवार में बहुत सी बाते छपती है लेकिन कोई जरूरी नहीं वह सब बाते सदन के सामने रखी जाये। आखवार में जो छपा है, क्या सही है क्या गलत है, नहीं कहा जा सकता है। इसलिये उस को पेश करने की जरूरत नहीं है। जो कलिंग आटेन्शन है उससे उस का कोई संबंध नहीं है।

श्री मनुभाई पटेल : उपसभापति जी अखवार में कोई वात ग्रा गई यदि उसको यहां पेक नहीं करेगे तो क्या होगा ? ग्रगर आप उसके वारे में सूचना सदन में नहीं रखेगे तो क्या ग्रखवार जो ग्राया है उसको ग्राप सही मानेगे ? क्या उसको आधार मान कर यहां चर्चा नहीं होगी ?

श्री रामानन्द यादव (विहार) : उप-समापति जी, रूलिंग तो आपको देना है SHRI RAMAKRISHNA HEGDE (Karnataka); Why did you not allow मौर्य साहत के पोइन्ट आफ आर्डर पर... it the other day? (Interruptions)

MR. DEPUTY CHAIRMAN; I want to hear the Minister. SHRI P. VENKATASUBBAIAH: points. Sir, whatever ruling you give, I shall abide by your ruling. SHRI RAMAKRISHNA HEGDE: But you were pleased to rule it **out** that day. We lost an opportunity to discuss- this matter at the appropriate

डा॰ भाई महावार (मध्य प्रवरा): discu श्रोमन, मेरा भी इस संबंध में time. MR. DEPUTY CHAIRMAN.- What i_s "appropriate time"?

SHRI RAMAKRISHNA HEGDE: At that time. At the ear iest time.

MR. DEPUTY CHAIRMAN: What can I do?

SHRI RAMAKRISHNA. HEGDE: You did not allow it then. The Lower Hou*e discussed it and the Government...

MR. DEPUTY CHAIRMAN; Same day you cannot do it here.

DR. BHAI MAHAVIR: One day they say that an enquiry wiH be made and the second day they say that they hav_e discharged the probationer. Un es6 full facts are brought before the House, how can we...

भी सत्यपाल मल्लिक (उत्तर प्रदेश)ः श्रीमन, मेरा व्यवस्था का प्राप्त है।

अभो उपसभग्पति : बार बार क्यों व्यावस्था का प्रकृष्ठठाया जा रहा है।

भी सत्यपाल मलिक: आप सुन ले। आभो कुछ दित पहले विट्रेन की पॉलिया-मेंन्ट में एक म मला आया, वह मामला भ्यवस्था से संबंधित था। ब्रिटेन के गृह मंतो ने उस म मले में जो वयान दिया छसका कुछ ऐसा नतीजा निकला जो बलात्कार के म मले में दोषी व्यक्ति था उस को उसकी वातों से कुछ मदद सिलती भी। उन का इस्तीफा मांगा गया। बहां के प्रधान मंत्री ने तत्काल इस्तीफा स्वीकार किया। इस म मले में जो अर्था तका देश को जानकारी है.. (व्यवधान)...

MR. DEPUTY CHAIRMAN: It is no point of order. Thi« ig no point of order. I rule it out. Mr. Kulkarni. No, please, I wiH not al ow this, This is no point Of order.

श्री हरिशंकर साजवा (राजस्थान) : अीयन, गरा भीपौइन्ट आफर आइंर है.

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MR. DEPUTY CHAIRMAN: 1 will not hear arguments. Tell me the point of order.

आ हरियांकर मामड़ा: अभी आपने कहा कि अखब रों में क्या झाता है क्या नहीं छत है, उस पर विक्व स नहीं करना। यह अपने कहा। लेकिन यह स रा म मला अखब रों की खबर से ही कार्लिंग झटेन्झन में आया है। तो क्या अखब रों की खबर पर जो कॉलिंग अटेन्झन दियां गया है, जिसको छ पने स्वीकार किया है, उन झखब रों के बारे में आपने अभी जो कहा कि ...

श्री उपसमापति : यह अखवारों के बारें में ऐसा कुछ नह कहा है। आप गलत निष्मर्थ निकाल रहे हैं। कोई पौड़न्ट आफ अडंर नहीं है।

श्री हरिशंकर भामड़ाः अखवारों की खबर पर हा यह कालिग अटेम्शन आधा-रिाहै। उन्हीं खबरों की बाबत कहा जा रहा है...

और उपसभाषति : आप बैठिये (ब्यवधान)...मैं कहता हूं कोई पौइन्ट अफ आईर नहीं है। पौइन्ट अफ डिस-अडंर है। मैंने कह दिया। आप बेठिये। Please don't record anything.

डा॰ भाई महावीर : मेरा व्यवस्था का प्रप्न है...(व्यवधान),...

थी हरिशॅकर भाषडा : *

श्री एवसमापति : आप जो माहे सो कहिये, मैं कुछ नहीं वहता ।

डा० साई महाबीर : श्रीमन्, व्याना-कर्षण प्रस्ताव लाने की पढति के बारे से

"Not recorded.

इस सदन नंजो परम्परा है, उसके अन्-सार मंता जा ने बयान पढा। मेरा यह निवेद है कि दूसरे सदन में मंत्री जी का वान पहले जो सदस्य इस चर्चा को उठाने वाले होते हैं, उनके पास दे दिव जा है। खपने देखा होगा कि इस बार वह बकरब्द तैय र न हते के कारण नहीं आवा (व्यवधान)

भी उपसभाषति : ग्रापका पौडन्ट आफ अंडर क्या है?

डा० भाई महावीर: मेरा निवेदन यह है कि नय आज जिस तरह का महत्वपूर्ण प्रशाह, इतको देखते हुए क्या इस पर विचार करेंगे कि इस सदन में भो यह परिप टो गुरू की जये कि ध्यान कर्षण प्रस्ताव आपे तो उस पर मंत्रो जो का बनाव्य पहले उन सभी सदस्यों में बंट जाये जिन्होंने उस चर्चा को उठाया है?

श्री उपसभाषति : यह कोई पौइन्ट आफ प्राईर नहीं है। इस तरह की परम्परा इस सदन में नहीं है । इस पर आगे चलकर विचार सकता है, हो बाभों ऐसी कोई परस्परा नहीं है । Yes, Mr. Kulkarni.

SHRI ARVIND GANESH KUL-KARNI: Okay?... [Interruptions)... Thank you. I thank my colleagues also, Sir.

Sir, the hon. Minister has read a statement and also, some two. three days back, we heard the statement made by Mr. Laskar. At the outset I also express my gratefulness to you for allowing me to make a special mention the other day.

Sir, this actually started when the press brought this question or this fact before the country. Particularly it was the "Hindustan Times" and then two days back, also the "Indian.

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Express" and all the other newspapers who have helped this country as well as the politicians. In the Rajya Sabha itself, it was not only the Opposition Members who raised it but, if I am allowed and if Mr. Sukul does not feel aggrieved, it was Mr. Sukul who made a special mention and brought this problem before the House. So, it is not that this problem or this manifestation of a sick society and the working of a sick Government has been light by the brought to alone but also by newspapers the Members of Parliament in the country for the information of the people. Actually much has been said here-it has already been discussedand so I do not want to go on ramb-. ling about questions which have al-But now this ready been replied to. question has acquired a new dimension and a new angle because the "Indian Express" had yesterday published the entire correspondence. X had also an occasion to have certain copies of this correspondence with me.

SHRI B. D. KHOBRAGADE: How?

SHRI ARVIND GANESH KUL-KARNI; That I am not expected to disclose as a Member of Parliament to you or to the Government. Sok I can quote extensively from that. What I am finding is that this entire episode has thrown light on, as I have already stated, the erosion and fast deterioration of the moral character¹ and democratic principles of the Administration Sir, I would not have taken much cognizance.... really (Interruptions)... The problem is, I want to narrate what had happened. This whole episode started-it is no* the latest episode—first with the D.O. letter from the Director dated 28th October, 1981 addressed to tha Secretary of the Department ot Personnel. It was followed by another 19th of December. letter dated the number is 3/12/ASP/81., The letter followed by It was again another letter dated the 28th December, M8I-

[Shri Arvind Ganesh Kulkarni] Then, Sir, the Secretary of th_e Department of Personnel conveyed to the Director that the Minister desired that he should give him a personal hearing and after that he should be under watch. The Director complied with both these advices or guidance given by the hon. Home Minister. He complied with both these suggestions. Sir. then, you know a very important event took place. In hi_s letter dated November 3, 1981, Mr. Appu said this, and I quote:

"I impressed upon you the importance of terminating the probationer without delay. You mentioned that the file had already been cleared by the Minister of State and, that you hoped to get orders of the Home Minister quickly. On November, 10 you told me on telephone that the Home Minister had desired that I should give a personal hearing etc...."

This is a new angle which has been brought.

Mr. Venkatasubbaiah, you should not feel shy just like, a maiden daughter-in-law who comes in the house of her husband. You should not feel shy. I am not creating a cleavage between you and your senior colleague. Mr. Zail Singh. TMs is what your Secretary of Personnel confirmed on telephone to Mr. Appu. I read in the Lok Sabha "You Debate. There you said, are trying to create a wedge and conflict between me and my senior colleague." None of us desire to do that. You should really stay together with pleasure for as many years as the Prime Minister desires. I have no objection to that.

SHRI P. VENKATASUBBAIAH: Thank you for that.

SHRI ARVIND GANESH KUL-KARNI: Again on 4-12-81 Mr. Appu asked the Additional Secretary what had happened. Sir, here, we have got many theses. I recently learnt

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that the present Home Secretary had taken taction against some Indian Forest Service officers and the IPS officers, and never was the reformatory character brought in such a matter. Never. (Interruptions)

Then, Sir. ultimately what is seen is this. Again I quote from Mr. Appu's letter. He says:

"Mr. V. K. Singh was lobbying. I understand that Mr. V. K. Singh made use of the three weeks he spent in Delhi between November, 12 and December, 31 to do a great deal of lobbying in the corridors of power. He has already told one of his friends that at Delhi he had met some influential people who had promised to do everything possible to save him. He also claimed to have seen the Ale dealing with the case and the statements of his fellow probationers."

This is a shameful statement given by an IAS probationer, stating thaf; he was lobbying in the corridor ot power. I know whose son he is. 1 know the Minister. I am not going to name him. Nobody should be afraid. (Interruptions)

SHRIMATI USHA MALHOTRA (Himachal Pradesh): Why should you bring a Minister in?

SHRIMATI PRATIBHA SINGH (Bihar): You name him if you know him.

SHRI RAMAKRISHNA HEGDE: All Ministers including the Chief Minister.

SHRIMATI USHA MALHOTRA: How is a Minister responsible for what the probationer says? He can say anything and name anyone, where is the proof that what he has said is all correct, he may say anything to get out of the—situation which—faces him. He can level any allegations.

SHRI B. D. KHOBRAGADE: Just one question.

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SHRI ARVIND GANESH KUL-KARNI: You ask the Chair.

MR. DEPUTY CHAIRMAN; He will not reply to your question.

SHRi B. D. KHOBRAGADE: Howcan he see the file?

SHRI ARVIND GANESH KUL-KARNI: What I am mentioning is that this is what V. K. Singh haa stated. Then, Sir, Mr. Alok Singh, Deputy Director's report is also there. It is dated the 28th of October. He said he was under the influence of liquor. There is one story brought out in the Press. Which paper pub-lished it, I do not know. It says that the 40 probationers had deposed that nothing had happened. But, actually. Sir, the Alok Singh report says that he interviewed all the 40 probationers, and they said that it was not in the bus but in Dharamshala that he put the revolver at the head of the lady probationer, when all the other probationers had locked themselves up in the rooms. That is the report. Then, Sir, the most important thing is how this chap, Mr. V. K. Singh, a delinquent, a mad fellow, was actually allowed to join this Academy because he had earlier been withdrawn from the Defence Academy. Sir, the English wording is funny. In Hindi or Marathi, we call a nail a nail, a spade a spade and a spaher a spaner. Here they say he was withdrawn, and that is what the Government stated in the Lok Sabha. What does "withdrawn" mean? Sir. he was given the book on his buttocks. He was not withdrawn.

मराठी में बोलते हैं "लात डाल दिया।"

He was kicked out. Mr. Appu wrote to the Defence Academy and a reply came. I quote:

"The reply received from the National Defence Academy indica-tes that V. K. Singh was obliged to leave that institution on disciplinary grounds. It is thus obvious

that the misconduct of V. K. Singh during the trek was not an isolated instance."

Then what does it show? (Interruptions) It shows that he was removed from the Defence Academy on some disciplinary grounds. He confessed somewhere that he... (Imierruptioiw)

SHRI BUDDHA PRIYA MAURYA: Sir, I raised a point of order in the beginning only because I presumed that hon. Members may quote from the paper which may be a bogus report.

MR. DEPUTY CHAIRMAN: The Minister wiH reply to that thing. He will reply to whatever he is saying. So there is no worry.

SHRi BUDDHA PRIYA MAURYA: A ruling has come from you that it may be bogus also.

MR. DEPUTY CHAIRMAN: I did not use that word. Why are you putting words into my mouth? The Minister will take care of all this.

SHRI ARVIND GANESH KUL-KARNI: It is for the Minister to reply. I have got all the correspondence with me. You don't get worried. Why are you worried? I am speaking responsibly on the basis of letters...

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI ARVIND GANESH KUL-KARNI; I am formulating my points, but before that, I am giving the history.

MR. DEPUTY CHAIRMAN: Do not give the history.

SHRI ARVIND GANESH KUL-KARNI: All this correspondence, along with a letter dated 8th Februray, was sent by Mr. Appu to Mr. Krishnaswamy Rao Sahib. Here Mr. Appu i»vs:

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"I have posted you with all the correspondence which I have made with the Secretary of Personnel. Last week he..—'he' mean_s Secretary_i Personnel—... informed me that the Home Minister had decided that a lenient view should be taken in V. K. Singh's case and he should be let off with a warning. He also mentioned that you had seen all the relevant papers and that there was not much that you could do in this matter."

Rao Sahib says that he could not do much in the matter.

"I have just received from Mr. Bandopadhyaya a letter confirming what he had told me orally."

Again he talks of the effect it will have on the probationers...

MR. DEPUTY CHAIRMAN: Please put the questions now.

SHRI ARVIND GANESH KUL-KARNI: Mr. Appu is reported to have sent tlie Prime Minister a copy of all his correspondence with the Government a few days back stating the circumstances under which he was going on leave preparatory to retirement, nearly three years before the due date. What does it show? Here it seems there has been a great gap of communication. The Home Ministry officials know everything. Perhaps the Prime Minister might not have been informed. But Mr. Krishnaswamy Rao Sahib, the Cabi-net Secretary, knows all this correspondence. That is what Mr. Appu has stated in his letter. Having known all these things, all this correspondence, what happened? That is why I appreciated the role of the independent press in this country and the role of Members of Parliament who have highlighted it and brought pressure on the Government to behave itself. It is nothing else. So, in this connection, I want to raise the following (Ouestions, before sitting down. Is tho Minister aware that the relations between the administrative services and

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the Government, particularly the-Chief Ministers and Ministers at th* Central and State level, have deteriorated very fast? In Maharashtra—I have got here a cutting—two out of six Sec-etaries straightway resigned and joined the private sector. They resigned during the ex-Chief Minister's time; four are not given any assignment at all. What they are doing i_s they go to the Chief Secretary every morning and beg of him whether any work is allotted to them. They are told. "No order from him..."

MR. DEPUTY CHAIRMAN: No, no, it is a different matter. Don't go into that now.

SHRI ARVIND GANESH KUL-KARNI: It is not different; it is the IAS cadre. One Mr. Vijay Singh...

MR. DEPUTY CHAIRMAN: But he won't be able to reply. Let u\$ be fair to him.

SHRI ARVIND GANESH KUL-KARNI: All right. Take Bihar. Mr. Banerjee. His information pointed out how the Bihar Chief Minister i* behaving with the IAS Secretaries. The Government has to take a serious view. This is very much correlate ed...

MR. DEPUTY CHAIRMAN: j*To, no; you put a question.

SHRI ARVIND GANESH S«£Lr KARNI: No, Mr. Deputy Chajr~ man...

SHRI HARI SHANKAR BHABH> RA: Sir, you must allow him to speak...

SHRI ARVIND GANESH KUL-KARNI: Mr. Bhabhra. I would plead with the Deputy Chairman. At leas'¹ you don't disturb me...

MR. DEPUTY CHAIRMAN: Tom put your question.

SHRI ARVIND GANESH KUL-KARNI: I am putting my question*. The questions are: It is now conclusively proved that the Government | was hesitant. It seems ultimately on Friday when this Calling-Attention was to be discussed, a meeting was held on the earlier day and two statements were prepared, because the Home Minister was still not ready to discharge that officer while the State Minister was pleading " for heaven's sake, let us discharge him". Two statements were prepared and that is why the whole mess took place in the Lok Sabha. They could not produce a statement because nobody knew which statement was to be given, whether the Home Minister j agreed or did not agree. Ultimately it was the Prime Minister-here I do have to give her a compliment, where it is due-who decided it. Now the question is if the Prime Minister was knowing it for four months... (Interruption) I compliment you also. Madarn Usha Malhotra, for rising to support your Prime Minister. But don't try to pull the legs of ... (Interruption)

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, you proceed.

SHRI ARVIND GANESH KUL-KARNI: But she unnecessarily wants to rise everytime, even when I was complimenting her Prime Minister. I want to know at the outset when the , Prime Minister's Secretariat knew it for four months, when Mr. Krishnaswami Rao Sahib knew it for four months, why the Government did hot intervene, why there was no inquiry. That is what I am not underptandig. You see I am not an expert, ..

SHRI KRISHNA CHANDRA PANT j (Uttar P-adesh): You are a knowlegeable man.

SHRI ARVIND GANESH KUL-KARNI: I am not a person who is a knowledgeable lady, I am not a knowledgeable person...

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SHRIMATI MARGARET ALVA (Karnataka): How can he be a knowledgeable lady?

SHRI ARVIND GANESH KUL-KARNI; I have not said that I am a knowledgeable lady. She is a lady. In this countlry ladies are more powerful than men. That has beea proved in this country...

SHR1 B. D. KHOBRAGADE: That is there everywhere.

SHRI ARVIND GANESH KUL-KARNI: So the question is this that the issue has assumed such proportion, the moral seems to be-it has been very nicely described-it is not my work-it hag been very nicely stated in the "Hindustan Times"; The moral of the Mussoorie story is that we have also debased standards of moral rectitude expected of our administrators..." "Administrators" he said. He has never mentioned "administration". It is the politicians who are sitting against me. It is a compliment, a left-handed comple-ment, to you, Mr. Zail Singh. "If people like V. K. Singh are going to enforce law and order, and enforce the National Security Act and the Essential Commodities Act, then, not even the gods in our country can save our poor country." This is the moral.

Lastly, I went to know whether Mr. Appu in his interview said that "he will cross the bridge" about his rejoining. I would request you, Mr. Home Minister, to rise to the occasion. What has happened, happened, forget everything. You are an administrator, you are a politician, you are an able administrator, have been a Chief Minister and a politician also

SHRI RAMAKRISHNA HEGDE: He has shown his worth.

SHRI ARVIND GANESH KUL-KARNI: He is the country's Home Minister. He is a powerful Home Minister. But he could not take a

decision until and unless the Prime Minister directed him. That is another story.

MR. DEPUTY CHAIRMAN; Please conclude and put your last question.

SHRI ARVIND GANESH KUL-KARNI: I am putting my last question. This is an occasion when you should not stand on prestige. The Home Minister of the country must rise to the occasion. That is how you can show the maturity of a politician and administrator. You_r predecessors right from Sardar Patel, Pantji... (Interruptions). Mr. Mathur, do not unnecessarily provoke him.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI ARVIND GANESH KUL-KARNI; Please understand what Mr. Appu has stated in his interview. When asked whether he would rejoin if the Government asks him to do so, he said he would cross the bridge when he comes to the bridge. This is a sufficient indication for you.

I was really thinking myself what advice I should give to the Home Minister. He is a good friend of mine and I cannot ask for his resignation. But this shows how the Government works and indicates the grip you have on your department. In my younger days my relatives were living in Dharwar where there was a Borstal School in the jail. I am told it is still there. Today's "Times of India" gives an idea of what people think of our Home Minister. Under "Heard in Parliament's Central Hall" it writes thus: The National Academy of Administration in Mussoorie has to be disbanded and replaced by a Reformatory for Delinquents with Giani Zail Singh as its Director. Mr. Home Minister, this is what people think of you.

SHRI P. VENKATASUBBAIAH: Shri Kulkarni has made a very long speech and has made several suggestions. I will only refer to those points which are relevant to this CaUing Attention. SHRI ARVIND GANESH KUL-KARNI; You are a politician, my dear friend. Can you at least assure this eountry that the Government is aware of all these cases of moral turpitude Decause of politicians?

SHRI P. VENKATASUBBAIAH: Unfortunately for me, Shri Appa Saheb Kulkarni had no occasion to serve any Government either at the Centre or at the State.

SHRI ARVIND GANESH KUL-KARNI: I shall not work in such company. I do not want.to go over there.

SHRI VENKATASUBBAIAH: Р. The "ole of the bureaucracy and the role of the Ministers are clearly defined in our Parliamentary Democracy. On a particular issue the bureaucracy will place all the facts before the Minister and suggest what they deem fit or right in their assessment of the situation. When the matter is placed before the Minister, it is the prerogative of the Minister to take a decision taking into consideration the totality of the circumstances. That is how Parliamentary Democracy functions in this country. When we speak of reformatory approach the Home Minister had rightly come to this decision initially. In the reno-t sent by the Director he had said, and I quote;

"However from the 2nd October, f981, Shri V. K. Singh apologised to all his fellow probationers of Trek No 2 was on faultless behaviour thereafter for the duration of the Trek and aho apparently repentent, as suggested by the fact that he touched the feet of some <*f his fellow oroba+inne'-s. He also at every future opportunity helped the lady probationers with their luggage."

SHRIMATI USHA MALHOTRA: Kindly listen, please. *(Interruptions)*

SHRT P. VENKATASUBBAIAH: Then. Sir...

SHRT ARVIND GANESH KUL-KARNI; You yourself recommended

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on the file to dismiss him and now you are defending him.

SHRI P. VENKATASUBBAIAH: There is no question of defending anybody. This is a collective decision taken by the Government. Sir, there is no question of anybody giving his own opinion. I have said that the Home Minister has rightly taken a decision taking into consideration the totality of the circumstances.

Then, Sir, the enquiry report or our recommendations were not based on any Press report. The Press has highlighted certain portions which were not at all there in the report. For instance, they have said, "rape or attempted rape". Even according to the report of the Director, Shri Appu, you will see. Sir, that he has categorically said that after making a thorough inquiry and taking the statements from ali the probationers including the two lady probationers who were supposed to be involved, no report has been made, no allegation has been made, no accusation has been made, of rape or attempted rape. So, when the Press has highlighted saying that it was a rape or an attempted rape, it is far from true because our entire assessment of the situation is dependent on the report sent by the Director who had asked for an inquiry to be made by Shri Alok Sinha, the Deputy Director of the Academy, who went into the matter exhaustively and sent his report. This is the second thing which I wanted to tell the honourable Member.

SHRI ARVIND GANESH KUL-KARNI; Mr. Minister, I have rever said "rape" or any such thing.

SHRI P. VENKATASUBBAIAH: Sir. another point which he has raised is with regard to the letter written by Shri Appu to the Cabinet Secretary and the Cabinet Secretary's reply thereto and our Secretary (Personnel)'s opinion and all that. Sir, these are all matters of internal administration. There may be many letters or correspondence which will be passed

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on from one officer to another and that cannot be a final say in the matter. The assessments are given by the officers. They will give their opinion and, as I have already submitted, it is finally the Minister concerned who has to take a decision in the matter. I would only request the honourable Members not to politicalise the entire issue depending on certain reports which at times may be a sort of distorted version. Sir, the subsequent reporting in all the national dailies goes to show that, there are different versions which have been made. As a matter of fact, in "The Statesman", there is a report. Even if you want to go only by the Press reports that have appeared, even on the same issue, you will see, "The Statesman" has reported otherwise yesterday. Sir, this is the report in the "Statesman"-"Pistol wielder, but no .rapist." I will read it out for the honourable Member, Shri Kulkarni, because he must have also read all the newspapers.

SHRI ARVIND GANESH KUL-KARNI: I know that; I know all that. But, if you permit me to interrupt you and ask you a question, I would like to ask you one thing. After that inquiry, etc., after Mr. Alok Sinha's report, everywhere it has been stated that Mr. Singh was canvassing support. He became a politician immediately after going from Delhi. Though hewas only an IAS probationer, he became a politician. Don't go by "The Statesman" report.

SHRI P. VENKATASUBBAIAH: Sir, many retired officers have become politicians and they are elected to th* Lok Sabha and th_e Rajya Sabha and the Assemblies and they have become Members. Sir, I will now read out from the "Sunday Statesman".

"While the probationers interviewed were uniform in condemning Mr. Singh's behaviour on the night of October 1, they were equally opposed to the misrepresentation in the report. 'We cannot condone drunken behaviour. But this busi-

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[Shri P. Venkatasubbaiah]

nens of attempted rape is *' deliberate attempt to malign the service.'''

SHRI ARVIND GANESH KUL-KARNI: I have neve_r said "rape" or any such thing. *(Interruptions)*

SHRI B. D. KHOBRAGADE; What about the pistol?

SHRI ARVIND GANESH KUL-KARNI: is there any such thing in what I read, Mr. Minister? I have never said "rape" or "attempted rape":

SHRI P. VENKATASUBBAIAH: It is based on the Press reports. A senior Member like Mr. Kulkarni has relied on the Press reports. Now, this is tfc_s matter.

SHRI ARVIND GANESH KUL-KARNI: Please show me where I have said "rape*' and all that. Can you show me where i have saia 'rape'? Please show me one word about that. I never said that.

SHRI P. VENKATASUBBAIAH: Thank you, if that is so. (Interruptions) Now, the crucial point would be; Are you calling back Shri Appu, for his high conduct, his uprightness, his good behaviour and for expressing these views that if the Government did not discharge Mr. Singh he would go on leave or leave preparatory to retirement? I only quot_e what Shri Appu said. He said: It is a hypothetical question; I would cross the bridge when I come to it. This is what he has said, that it is a hypothetical question. Sir, there are several administrative matters which the Government have to take into consideration. So all these facts which the hon. Member put before the Government will be taken into consideration at the appropriate time, and whatever the Government feels in the matter of administration, in the matter of good administration and other things the Government will think it over when that issue comes before them.

MR. DEPUTY CHAIRMAN: Shri Manubhai Patel.

SHRI MANUBHAI PATEL; Sir, though the hon. Minister has taken a very light view of the whole episode, nobody would disagree that it is a veryserious matter, not only for the administrative service but for any Government, because Ultimately it is the Executive which either adds honour to the Government or which ruins the honour of the Government. The letter* exchanged between the Director of Lal Bahadur Shastri National Academy and the Cabinet Secretary, and the highest officer at the Centre raise so many issues. It is not a question of one Mr. V. K. Singh or Mr. Appu ox a particular Administrative Service. Sir, we give the highest honour for the IAS cadre of our countiy. The ICS cadre, which was replaced by the IAS cadre, also enjoyed the highest reputation in the country. Sir, it is not only the reputation of that cadre but it is also the reputation of the Government which is at stake. It is the Government which executes er governs through the Executive. It is the main instrument for the Government. If there is any deterioration in this cadre, I do not think the hon. Minister should try to defend it.

Sir. here before the details of the verbation report came to light, whatever was raised in the other House from the Press reports, was confirmed by the Government, and that i!s why the Government was hesitant in the beginning. It did not take any steps. Ultimately, the Government had to take steps and discharge Mr. Singh when the question was highlighted in the other House and when it was raised here. Sir, the hon. Minister has quoted one line from Mr. Appu's letter. I also quote from the same because it bears the number of the D. O. letter, etc. If it is not authentic, let them produce, as Mr. Maurya suggested, an authentic ver-sion. Sir, certain issues have been raised here. Although the Director, Mr. Appu drew the attention of the Government two or three-months back, no action was taken. The Central Government showed very lenient attitude. When fig was admitted, his

character was suspected. There wa? suspicion about his quality $_{0}t$ mind. The report says that he did not leave the National Defence Academy, Poona, but that he was removed because of indiscipline. Thereafter, he was admitted here. The important point ig that all his antecedents should $b\mathbb{C}$ gone into before selecting a probationer. The admission should have been given after complete checking. If he was not found fit or proper at any stage, he should have been discharged. Otherwise, why do you have the period of probation? It is there to assess the qualities of a person as to whether he will be a fit person for a particular post. If he is not found fit, then he lias to be removed for terminated then and there. It should be the natural process. The Director need not go to the Government asking for a special order from the Minister. He should be competent to terminate. There is a particular instance of his showing a revolver to a lady probationer. He also showed the revolver to two other probationers. That revolver was a live revolver. They had to bolt themselves inside. That revolver was a .32 bore revolver. He put- that revolver at the head cf that lady probationer whom Mr. V. K. Singh is alleged to attempted to rape. He did this to two other lady probationers. They had to shut themselves up inside a room at Badrinath because they were afraid that they would be molested. There were other instance also. He was found drunk and over-drunk. (Time Bell rings) I am raising particular instances. I want to highlight certain points. - I am sure that the hon. Ministers will be in agreement with me because they also want to improve the administration.

MR. DEPUTY CHAIRMAN; Please put your question now.

SHRI MANUBHAI PATEL: I want to know whether proper processing or screening is done before admitting or selecting a probationer, [f it is found after his selection that his conduct or qualities of mind are not up to the ktoark^f h,at. feisSioral character is not up to the niarttjv should he be continued? Why should there be such a lengthy procedure to discharge him? Then I would like to know whether you differentiate between the word 'discharge' and 'terminate'. Was he terminated or not?

MR. DEPUTY CHAIRMAN; This is tha legal pharseology.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): A probationer is only terminated. He is not dismissed.

SHRI MANUBHAI PATEL; When the hon. Member, Mr. Pranjpe, says that he is...

SHRI MURLIDHAR CHANDRA-KANT BHANDARE; Who is this hon. Mr. Paranjpe, I would like to know.

SHRI MANUBHAI PATEL; Mr. Bhandare, I am sorry. I think, you were not having your earphones when I said the word 'dismissed'. The Minister in his statement said 'discharged'. That is why I am raising this point, and his services should be terminated. So, in such cases, in future also, it should be automatic termination. And for that they should not go to the Home Minister and ultimately to the Prime Minister to seek orders for a probationer in an institute where he is under training. Sir,, he was found not only with a revolver but he was also found in a drunken state. So, he was drunk. So, I want to know whether the Government has any rules that any probationer^ officer on duty, if he is found drunk, his services are automatically terminated, T know for a fact that there is such a rule. And the rule is there that if a probationery officer on duty is found drunk, his services should be terminated. Why was it not done in this case? Why was he allowed to get that much, time to contact here so many officers? Not only officers. Mr. Appu has alleged in his letter to the Secretary here that this person saw the files also. How did it happens that he saw the files also?

[Shri Manubhai Patel]

How did he meet certain officials and certain politicians also? Mr. Singh told his friends, 'I have set everything right; don't worry; I am coming back', etc. Why was it so? It is not a question why he met the people here. Why was that time given? Why was he allowed to contact the people here in spite of the Director's report and a formal letter to the Secretary? It may be Mr. Appu or whoever may be the Director there, his word in future will not be taken for granted and his report will not be taken as an authoritative report because the Minister said that is all reported. Reported by whom? It is reported not by a man

in the street but by the Director of an Institute who is in charge to train those officers, who is not ^nly in charge to train but also to look after and report back whether a particular officer is fit for future work or not, etc. Then, Sir, Mr. V. K. Singh is not definitely of the age of 19 years, but he is, I think 29. It is quite a matured age. So, nobody can say that he is of an immature age and he behaved like that. So, there cannot be any excuse to just be free on that count. Then, Sir, I do not know whether the Minister has seen the resolution passed by the Madras Branch of the Indian Civil and Administrative Service Associa-tion. Sir, I quote from the "Indian Express" of March 7, 1982, where the Association's Executive Council which met said, "The Association viewed with concern the premature retirement of Mr. Appu from service." they have further said, "The Government's action allowing Mr. Appu to retire bad seriously affected the morale of the Service." By another Resolution they said some other thing also. So, when such things happen, because of the lethargy on the part of the Government, the Director or the Head of an institute feels helpless, and he cannot do anything. And out of helplessness, if he offers to resign, naturally it has a very bad repercussion on the morale of the Service. So, the Heads of so many agencies of the Government will also be feeling frustrated. So, in order

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to keep the morale of the Administrative Service, who should see that no officer, out of such desperation be allowed to retire like that. 1 am sure the Government will take into 1 P.M. consideration all these things and that the Home Minister will give the reply that Mr. Appu's request to retire prematurely will not b_e accepted and that he will be asked to rejoin so that the morale of the cadre as a whole, the morale of the Administrative cadre, is kept up.

SHRI P. VENKATASUBBAIAH: Sir, I orce again reiterate that the Government is determined to maintain the highest standards in the matter oi higher echelons, namely, the Indian Administrative Service. Sir, they ha'e played all along a very important role. In this connection, I may recell that when the late Sardar Vallabhai Patel became the Home Minister, he called the IAS officers and asked th<m to continue and there is a separate provision in our Constitution to safegi ard their interests. They are called th; steel-frame of our Government and we have been giving our utmost consideration and thought to maintain the highest standards so far as this 3ervice is concerned. Same tradition! are being maintained by our Governm ent.

SHRI MANUBHAI PATEL; Is this our trad tion to have a reformative approach against a criminal like this? Is this the tradition?

SHRI ARVIND GANESH KUL-KARNI: You want to politkalise the issue. (Ii terruptions)

MR. D5PUTY CHAIRMAN: Please don't interrupt.

SHRI P. VENKATASUBBAIAH; I may tell Mr. Patel, my good friend, he comes from Gujarat, the land of the Father of the Nation, that he i_s a of non-violence. (Interrupvotary tions)

SHRI MANUBHAI PATEL: Where have I become violent? Have I abused you? Have 1 become violent?

SHRI P. VENKATASUBBAIAH: Sir, he is incapable of abusing. He cannot, even if he wants to. He cannot abuse.

SHRI MANUBHAI PATEL; He is my good friend. How can I abuse him?

SHRI P. VENKATASUBBAIAH: Sir, he has made a very good point with regard to the recruitment of this particular probationer into the IAS. He has asked whether his antecedents, his character, etc. were verified. He has also asked thaTwhen he was asked to be withdrawn from the National Academy at Kuadakvasala, how could such a person be inducted into the IAS? That is the crux of the point. The rest of it he has padded it to show that the Government is wrong, and this thing and that thing. Naturally, people in the Opposition would like to pick some loopholes and say that whatever . the Government does is wrong.

SHRI MANUBHAI PATEL; Thereby I am performing my duty to keep you alert.

SHRI P. VENKATASUBBAIAH: Sir, we are already alert. The first thing that I want to say is that, it is not based on the press reports that we have taken action. There was a report from the Director and our Home Minister has taken action after receiving the report from the Academy. The Director cannot discharge any person. It is only the Government which has to take a decision. In previous cases also, there are three or four cases, such discharges have been made on the basis of complaints made and enquiries conducted. It is not a new thing that has cropped up now. In an institution people get recruited from all walks of life. Sir, I will now go back to the question raised by my hon. friend. I want to make clear that there has been no lapse on the part of the Government when Shri V. K. singh was taken as a probationer in the IAS. I wiH narrate the chronological events that go to show that there was no laxity on the part of the Gov-

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ernment, nor was there any lapse on the part of the Government, nor had the Government at any time gone against the prescribed rules and regulations in the matter of recruitment of officers. Sir, Mr. V. K. Singh remained in the National Defence Academcy. Khadakvasala, between July 1968 and April 1971. He passed his intermediate examination during this period. From July 1971 to March 1973, he was at Jagatamba College, Chhapra, Bihar where he took his B. Sc. degree. Now, in the Attestation. Form filed in February 1977, there is a column to show his whereabouts. where he resided for more than one year at a time during the preceding five years, he had shown that between July 1971 because there the crucial date begins, five years before where he was, his character and antecedents had to be inquired according to rules and regulations, and 1973, he was at Chhapra. He had shown that between 1971 and January 1973, he was at Chhapra and between February 1973 till February 1977 he was at Patna. His home district is Aurangabad. On the basis of the above information, as is usually done, his character and antecedents were got verified by the District Magistrate of Patna and District Magistrate of Aurangabad. These verifications showed that there was nothing adverse against his character and antecedents and he was suitable for appointment to Government service.

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We have taken this period of 5 years for verification of his antecedents and we have made this enquiry through proper channels according to rules and regulations. The above verifications were got done by us for his appointment to Indian Foreign Service—B. He came out successful for appointment to I.A.S, on the results of the Civil Service? Examination held in 19*80 and his appointment of IfIVS. was made ia September 198L As is the usual practice, where a candidate is already in Government service and subsequently qualifies for appointment to

another Government service, the verification process is not repeated. I would like the hon. Member to see that this process is not repeated and the earlier verification done is taken as sufficient. This is the position. If there is any lacuna in this procedure because of which the hon. Member want Us to go back t» even earlier period than 5 years and change the present rules-as according to the hon. Member, this does not meet the present situation-the hon. Member has made this suggestion for the Government to go into this matter whether we can go beyond the period of 5 years for verification of character and antecedents before a candidate is selected, I think this is a point which I would like to clarify. Sir, the Government has not gone out of its way and have not taken care to go into the character and antecedents of this probationer to even earlier period. On that part, there is no lapse on the part of the Government. Whether the present process of verification of character and antecedents, could be made more foolproof and whether it could be reviewed, that is a matter which also engages the attention of the Government.

With regard to points raised about Mr. Appu, I have already stated the facts while reply to Shri Kulkarni] i and I have nothing more to add to what has already been stated by me.

SHRI MANUBHAI PATEL; I raised the point that he was found drunk.

SHRI P. VENKATASUBBAIAH: Sir, I have already stated all these things.

श्वी जगवीस प्रसाद मायुर (उत्तर प्रदेश) : श्रीमन्, यह अप्पू, नाम कुछ कांग्रेस में या कांग्रेस सकिल्स में बदनाम सादिबाई देता है। शायद एशियाई खेलों का जो स मस्कैट है ''अप्पू'' उसको भी वह बदलना चाहते है। पता नहीं क्या कारेंगे वह इसका। दूसरे यह बड़ी मजेदार बात होगी कि नेशनल स्कूल मसूरी को ग्राप रिफार्मेटरी स्कूल बना देंगे और ज्ञानी जी उसके डाइ-रेक्टर होंगे। ये दोनों बातें कहां तक सही है, मैं नहीं जानता। लेकिन जो मुद्दे की बाते हैं... (व्यवधान)

SHI I P. VENKATASUBBAIAH: If Mr. Mathur wants to joint that reformatory; I have no objection.

SHRI MANUBHAI PATEL; He will not join unless Gianji is the Principal.

श्री जगवीक्ष प्रसाद माथूर : में जवाइन कर लूगा अगर ज्ञानी जी उसके डाइरेक्टर बन जायेंगे । अगर मसूरी के कालेज को आप रिफार्मेटरी बना देंगे (श्वयवधान)

गृष्ट मंत्री (ज्ञानी चैस सिंह) : उप-सभापति जो, एक बात में ग्रापसे कहना चाहता हूं कि बड़ी मुद्द से भारतीय जनता पार्टी के सेरे दोस्त, बहुत ग्रच्छे दोस्त भी हैं वह, लेकिन यह उनको बात बड़ी खट-कती है कि मैं कुछ भी बन जाऊं पर होम मिनिस्टर न बनूं। हर व्वाइंट पर, हर समय, जब भी इस हाउस में हो या उस हाउस में, वह मेरी होम मिनिस्ट्री पर ग्रपनो ग्रांखें रखते हैं। लेकिन मैं कहना चाहता हूं कि ग्रापके कहने से कुछ नहीं होगा। जो कुछ होगा लोडर के कहने से होगा। हो भी जाये तो तुम्हारा कौन सा फायदा हो जायेगा। मैं उनको कहता हं --

"इक दिन सुझको याद करोगे, रोग्रोगे, फरियाद करोगे।"

श्री जगवीश प्रसाद माथुर : मैं मणकर ह सरदार जो का।

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Mr. Mathur agrees to reform himself. But whether it is Gyaniji or anybody else, I would request whoever is the «ector *ot* the reformatory school not take upon himself the impossible task of reforming my friend, Mr. Mathur.

श्री जगवीश प्रसाद माथ्र : जो महे की बाते हैं मंत्री महोदय ने बतायी नहीं रिवाल्वर किस का था यह सब जानते हैं पेपसं में श्राया है वह समर जिंह नाम के लड़के का था झौर 32 बोर का था। पहली बात अमर जिंह का रिवाल्वर इस केपास करेंसे आया। नम्बर दो प्रोबेशनसँ को गन रखने की इजाजत नहीं है। अमर तिह के पास यह 32 बोर का रिवाल्वर करेंसे रहने दिया गया। झगड़ा शुरू होता है बद्रीनाथ से चलने पर ग्रलाउद्दीन नाम का प्रोबेशनर इस ग्रुप का इन्वार्ज था और जिस लडको से झगडा हमा कुमारो रेणू सिंह वह इस ग्रुप की ट्रेजरर थी। बीं० कै० सिंह ने ड्राइवर को कहा कि माना गांव चलो जो पांच मील दर है बद्रोन थ से, वहां शराब मिलती है । ग्रलाउद्दीन ने लीडर के नाते मना किया। रेण सिंह ने जो ग्रुप की ट्रेजरर थीं भी मना किया। जगड़ा यहां से शुरू हुआ। द्सरी लड़की जिस से झगड़ा हुआ वोरेन्द्र वह भी उत्तर प्रदेश की है वह भी इनके साथ थी । पहला सवाल तो यह है कि अमर सिंह की रिवा-ल्वर 32 का इस के पास आया कैसे, ग्रमर सिंह को रिवाल्वर रखने की इजाजत दी गयी कैसे ग्रीर अमर सिंह के खिलाफ कोई कार्यवाही की गयी या नहीं। ड्राइवर को धमका कर, ग्रलाउद्दोन के कहने के बाद झौर रेण सिंह जो ट्रेजर बीं उस के कहने के बाद भी पांच मील दुर गाड़ी क्यों ले जायो गयी? वहां पर कच्ची शराब मिलती है। द्कानदार ने कहा बहुत बढ़िया शराब है। नीट पी गये मैंने तो कभी पी नहीं सोडा या पानी या गंगाजल भी नहीं मिलाया, कच्ची चढ़ा गये।

आरे (मौलाना) इप्रसरारल हकाः (राज स्यान)ः आप देख रहे थे ?

श्री जगदीश प्रसार मायर ः त्ररे साहब आप की द्या से जानकारी हासिल करलेता हुं। आखिरकार जब यह सारी घटना हुई तो इस बोच में जो दुतरे प्रोफेसर ग्रुप के साथ में वह क्या करते रहे? जो झगड़ा होता है वह धर्मशाला में माने के बाद होता है। मंत्री महोदय ने कहा कि रेप का झटेम्पट नहीं था। मान लोजिये लेकिन रेप का मतलब केवल सेक्स नहीं है, मालेस्टेशन भी शब्द है। उस लड़की के सिर पर रिवाल्वर रखी गयी ग्रीर उस को तंग किया गया। मैं पूछना चाहता हूं कि उस ग्रूप के साथ कोई प्रोफे-सर या या नहीं था, और अगर था तो उस ने क्या किया ? नामली प्रोबेशनसं के ऐसे ग्रुप के साथ कोई न कोई प्रोफेंसर अवश्य होता है। Who was that professor? swid बी० के० सिंह कि कहा को निकालने का बाद में फैसला किया गया । में जानना चाहता हं कि पहला फैसला जब कि उस के बारें में रिफार्मेंटरी एक्शन लेने की हिंदायत की गई और उस को डिसचाज करने के जादेश के बीच में कौन सी बात ऐसी हुई कि आप को फैसला वदलना पडा ? क्यों वदलना पहा ? अब मैं असलियत पर आता हं । कुलकर्णी साहब ने बहुत सी वाते कहीं ग्रीर ठीक कहीं लेकिन एक बात छोड़ दी। जितना पत्न-व्यवहार था वह प्रधानमंत्री के ग्रफसरों श्री राव साहब के पास था. श्री अलेक्जेंडर के पास था। मेरी जानकारी यह भी है कि यह लड़का एक केन्द्रीय मंत्री के साथ प्राइम मिनिस्टर से भी स्वयं public importance

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थिं। जगद्रीश प्रसाद माथुर[

मिला था। प्रधान मंत्री ने उस की रक्षा की यह बात कि प्रधान मंत्रों को पहले मालम नहीं था यह सरासर गलत है। जब उन के सेकेटरियट के अलेक्जेंडर को राव साहब को सारे पत-व्यवहार को जानकारो थो तो यह मानना कि ऐसे बडे केस में प्राइम मिनिस्टर को कुछ पता नहीं था गलन होगा। वह मंत्री मरे व्यक्तिगत मित हैं। इसलिये में नाम नहीं लगा मैने आप से कहा भी नहीं है नाम लेने के लिये उन्होंने इन को प्रधान मंत्री से मिलाया। ग्रगर किसो को इस बात को उठाने का अये है तो पत्र हार है। नम्बर दो. आई० ए॰ एस॰ के आफीसर है, आज भो कुछ दमदार लोग हैं, हिम्मत बाले लोग है श्री अप्य जैसे, उन को एसोसियेशन ने प्रस्ताव पास किया । मुझे जानकारो है कि यह लोग श्रो बन्दोपाध्याय से ग्रीर रांव साहब से मिलते रहे।

I admire their courage. ब्सरे, जो

लडकियां थी जिन के साथ यह ग्रत्याचार किया गया उन के साहस की भी मैं दाद देता हूं। अच्छा है कि रेप की कोशिश नहीं की गयी। अगर रेप की कोशिश की जाती तो जिस हिम्मत के साथ उन दोनों लडकियों ने काम लिया, उसे देखते हुए कहा जा सकता है कि उन को छठी का दुध याद करा देती। प्रधान मंती को मालूम था। उन के सेकेटेरियेट को मालूम था। ज्ञानी जी ग्रापने निचली सिफारिशको ग्रोवर रूल किया ग्रौर आदेश दिया। कि नहीं; इस को डिस्वाज न किया जाये, बल्कि रिफामेंटरों मेजर्स लिये जाये. तो क्या प्रेस की रिपोर्ट सच है क्या यह जानकारी सच है कि जैसा कि पत व्य-वहार में भी है। आदेग पर रिफाझेंटरी ऐक्शन लेने की बात कही गयी । मैं जाते जो आप से पछना चाहता हं कि न्या यह सच है कि आपने यह आदेश दिया ?

pubHc importance नम्बर दो, ग्रौर बाद में जब फैपला बदला तो क्यों बदला? इन दोनों घटनाग्रों के बोच कौन सी बात हुई? संदेह क्या होता है

श्री अप्ररविंह गणेत्र कुलकर्णीः यही मिलियन डालर क्वेडेंवन है।

श्री जगवीश प्रशाद माथुर: यही मैं पूछ रहा हूं और इसी तिये पूछ रहा हं।

SHRI P. VENKATASUBBAIAH; Please repeat that million dollar question.

श्री जगदीश प्रसाद भाष्ट्र : पहना सबाल इसमें से निकतता है जित का जानो जी जवाब देंगे कि समाचार पत्नों में ग्रीर जो पत्र व्यवहार है, जिस का उल्लेख कुलकणीं जो ने किया; उस में भी है कि गृह मंत्री जो के कहने पर रिफार्मेटरी एटोटयड लेने का निक्ष्मय किया गया : क्या यह सच है कि गह मंत्री जो ने सेकेटेरियेट को आदेश/निदेश दिये कि रिफामटरी एक्शन लो ? यदि दिये तो किस आधार पर दिये? नम्बर 2. सिफा-मंटेरी एक्शन के बाद उस को डिस्वार्ज करने कानिश्चय किया गया। तो इन दोनों घटनाओं के बोच कहा ग्रौर कौन सी ऐसी बात हुई कि जिस से उन्होंने अपना पहला निर्णय बदला ?

श्री उपसभापति : माननीय मंत्री जो, ग्राप जवाब दें।

श्री जगदीश प्रसाद माथुर : अभी कैसे यह तो उन्होंने रिपोर्ट कराया । अब में आता हूं इस बात पर कि राजनीतिक द्धिट से क्या प्रभाव डाला जा रहा है

जीर डाला गया एक नाम, और लिया जा रहा है श्री के॰ एन॰ सिंह जी का जो माडन बेकरोज के चेवरम नहें स्रीर जो केन्द्र में मंत्री थे।

MR. DEPUTY CHAIRMAN: You have not informed me that you will take the names of some persons.

श्री जगदीश प्रसाद माथुर : में पूछना चाहता हं कि

MR. DEPUTY CHAIRMAN: have not taken my permission. You ask other questions.

ARVIND KUL-SHRI GANESH KARNI; I am on a point of order. You पास इनका रिक्ता कहां होगा। have to give me a patient hearing because just now you have ruled here that the name of K. N. Singh cannot be taken.

SHRI JAGDISH PRASAD THUR; He has not ruled that way. He has said that I have not informed him.

GANESH KUL-ARVIND SHRI KARNI: No, No. On that, as per the new rule circulated in the morning — भो जगदांग प्रसाद मायुर : I refer to the rules and the new rules रहा हूं बाप कीन है (भ्यवधान) there-the names of the Members of Lok Sabha, names of Ministers should not be taken. But under rule 107 or. whatever it is, the name of any officer or any outsider who is connected with the episode can be taken. The episode is what Mr. Mathur has all along been narrating and...

MR. DEPUTY CHAIRMAN; I think Mr. Mathur is competent to say all the things that you are saying.

श्री जगदीश प्रशाद माथुर : ऐसे ही दूसरा नाम लिया जा रहा है श्री एन० के सिंह जो का, जो बिहार के इंजीनियर है ग्रीर इस लड़के के इत्रसुर बतायें जाते है। में पूछना चातहा हं कि इन दो महाशयों

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> का इस लड़के से क्या रिक्ता है? कोन इक्सुर है और कौन बाप है था कोई नहीं है । 🞡 . . .

थी उपसभाषति : इसका कोई सवाल नहीं है । .. - . · · · · · · ·

भी जगदीश प्रसाद मायुर : इंक्वायरी होनी चाहिये राजनीतिक प्रभाव डाला जा रहा है, इसलिये यह नकारना आव-इयक है कि श्री के० एन० सिंह जो सेंट्र के मंती थे ग्रीर माडन बेगरीज के चेंधरमेंन You हैं उनका इससे कोई रिश्ता नहीं है।

श्री उपराभाषति : मिनिस्टर साहब के

ओ जगदीश प्रसाद माथुरः आवेदन ५व में लिखा होगा कि लड़के के बाप MA- का नाम क्या है।

> श्री उपसमापति : स्वसुर का नाम तो-नहीं लिखा होगा।(व्यवधान)

भी जगबीश प्रसाद माथुर : में पुछ

भी उपसमापति : आप तो किसी के बाफ हैं ही नहीं, क्या करें (क्यबधान)

श्री जगबीश प्रसाद मायुर : जब वह नेशनल एकादमी से डिसचार्ज हुए ...

श्री उपत्त भापतिः वह वात खत्म हो गई ।

श्री जगदीश प्रसाद मायुरः अप बात सुन नहीं रहे (व्यवधान) जो वात उन्होंने कही है मैं वह रिपीर्ट नहीं कर रहा हूं।

बह डिसचार्ज हुआ भांच साल भहले । इस पांच साल की अवधि के अलावा क्या सी॰ आई॰ डो॰ की जांच रिपोर्ट नहीं होती । जब सी॰ आई॰ डी॰ की रिपोर्ट मांगी जाती हैं तो पूरी होती है । आवदन भव में कालम होता है कि 'कुछ और कहना' है । इस बात पर कार्रवाई नहीं की गई कि उसने अभना पिछला रिकार्ड छिपाया हैं । अपना पिछला रिकार्ड छिपाना किसी भी मामूली कर्मचारी के लिये, जब कि वह तो बड़ा आई॰ ए॰ ए,स॰ आफिसर बन रहा था । इस जुर्म के लिये क्या किया गया ? ये मरे चार पांच क्वेश्चन हैं । आप कुपा करके एक-एक करके इनका जवाब दे ।

भी उपसभापतिः ग्राप ज्ञानीजी को बाहते थे इसलिये वहीं जबाब दे रहे हैं। (भववधान)

एक माननीय श्वरस्य : इनसे मोहब्बत है।

बामी चैल सिंहः माथुर जी से मोहब्बत है और रहेगी भी लेकिन बास्टेन जेल में नहीं भेज सक्ंगा (**व्यवधान**)

अगे जगबीश प्रसाद माथुर : मैं खुद जुमं करके आपकी खिदमत में आ जाऊंगा

जानी जैल सिंह : फिर भी बास्टेन जेल में नहीं जा सकेंगे। (व्यवधान) उसमें उम्र की लिमिट है।

अ**री जगवीश प्रसाव माथुरः** द्वारा जन्म ले लूंगा।

तानी चैल सिंह: उसमें उम्र की लिमिट है। रूल चेंज करना मेरे बसकी बात नहीं है। (ब्यवधान) माथुर साहब ने एक बात में कई बातें कह दी। असल जो क्वेश्चन उनका है वह यह है कि इस डिसिजन को रिवाइज क्यों किया गया ग्रीर ५हले रि-फार्मेटिव असूल को क्यों रखागया ग्रीर फिर उसके बाद डिसचार्ज क्यों किया गया । इसके अलावा यह जो प्छते हैं पिस्तौल किस की थी। अमर सिंह का नाम भो लेत है। इसके बाद पूछने 🐨 पिस्तील का नम्बर क्या था, लाइसेंस का नम्बर क्या था ग्रौर फिर पछेंगे कि कौन से अफसर ने इंक्यारो की । यह मामला इस हदतक महदद है कि आई० ए० एस० प्रोवेशनर का गृट वहां गया था। उसमें झगड़ा हुग्रा ग्रीर उस झगडे के लिये डायरेक्टर ने कहा कि इसकी इंक्यायरी की जाये। उसकी इंक्वायरी डिप्टी डायरेक्टर ने की डिण्टो डायरेक्टर ने सब के साथ मिल जल कर चार केवेक्चन पुछे जिस पर उनको शिकायत थीं। उन्होंने सारी बातों को देखा जो चौथा क्वे श्वन था वह यह थाकि क्यां लेडी प्रोफेशर के साथ बरा व्यवहार करने की जो बात है, वह सच है ? उसने साफ लिख दिया कि यह दात किल्कूल नहीं है श्री अप्पूने भी जो पबिलक स्टेटमेंट दी वह ग्रापने अखबारों में पढ लिया होगा। हालांकि आई० ए० एस० आफिसर को चाहिये नहीं था कि प्रेस में जाना, लेकिन वह चले गये। उन्होंने खुद माना है कि न तो ग्रटेम्प्ट की गई हैं ग्रीर न ही कोई बलात्कार हुआ। इसलिये इस वात को बार बार कहे जाना कि गोली माथेपर रखी ऐसा किया गया ठीक नहीं है। झगड़ा जरूर हम्रा लेकिन उस झगडे के बारें में एक एम०पी० ने पहले ही दिन कह दिया था कि वह लडकी करेल की थी। उसका बाप खबर सुनकर मर गया। उसका दिल टुट गया। जो खबर अखबारों में छपती है उसमें कुछ असल भी हो सकती है श्रीर कुछ गलत भी हो सदाती है। लेकिन जो बात आप हमारे साथ कर रहे हैं उस वात का जबाब ग्रापको मिल गया। श्रीमन कुलकर्णी जी बहुत बडे पालियामेंटेरियन

है। उनकी तसल्ली भी हो गईता उसके बाद भी ग्रापको तसल्ली नहीं हुई। बार-बार एक ही क्वेश्चन को उठाने का कोई फायदा नहीं है । (व्यवधान) माथुर साहब तजरीफ रखिये। आराम से बैठिये। कुसीं में कोई दिक्कत तो नहीं है। मैंन आपकी बात बडे प्रेम से सुनी और सुन कर आपका जवाब दे रहा हुं।

श्री जगदीश प्रसाद माथुर : जवाब तो देते नहीं, इधर-उधर की थात करते हैं।

जानी जैल सिंह: मुझे कमेन्ट्री करने कं आदत नहीं है। मैं कमैंन्द्रो नहीं करता में बैठे-बैठे कमेन्टी नहीं कर सकता... (व्यवधान)

श्री जगवीशप्रसाव माथ्र: ग्राप सीधे-सीधे जबाब दीजिये।

ज्ञानी जैल सिंह में आपके सवालों की डिसकशन कर रहा हं कि ये संगत हैं वा असंगत हैं। मैंने फैसला किया और मिनिस्ट्रोने फैसला किया। सैक्रेटरीज की राय भी ली। नोटिंग को भी देखा और चार बार देख कर फैसला किया। हमारा जो पहला फैसला है उसमें हमने उसको बिल्कुल माफ नहीं किया। उस फैसले में मैने उनको कहा कि इनको सख्त वार-निंग दी जाये और देखा जाये कि छः महोने तक अगर दुरूस्त नही होता तो फिन्सजा वढाई जा सकती है। उसके बाद कुछ चीचे हमारी नालेज में बाई।

श्री जगवीश प्रसाद माथरः वे चीजें क्या थीं।

शानी जैल सिंह : वे चोजें जरूरी नहीं है कि बताई जायें । जजमैन्ट करना मेरा काम है ग्रौर जज ग्रपनी जजमेन्ट को द्वारा रिवाइज भी कर सकता है, ग्रगर उसके पास प्रार्थना ग्राये तो, ग्रौर मैंने देखा और देखने के बाद डिसिप्लिन की जो बात है इसका ज्यादा महत्व है।

श्री जगवीश प्रसाध साथुर : ग्राप यह बताइये कि फेक्ट्स क्या हैं और वे क्या चीजे है जो छिपाई गई। वे क्या चीजें थीं जो श्री ग्रप्पू की पहली रिपोर्ट में छिपाई गई और बाद में उनका पता चला? उन चोजों को क्यों छिपाया गया ?

त्रानी जैल सिंह : कोई बात छिपाने का सवाल नहीं हैं और न ही मैं आपको बताऊंगा कि मुझे कहां रे। इन्फारमेशन हई है। वह बताया नहीं जाता है; वे मिलती ही नहीं है। यह मिनिस्टर का काम नहीं है कि सारी इन्फारमेकन को, इन्फारमेशन के सोर्स को कि वह कहां से ग्राई है, कैरे मिली, बताया जाये। ये बाते में नही बताऊंगा। यह मेरा गइट है, हक है। मेरा जो पहला फैसला था उसके लिये भी मैं जिम्मेवार हं ग्रीर सेकेण्ड फैसले के लिये भी मैं जिम्मेवार हं। मैने उसको रिवाइज किया और रिवाइज करने के बाद उसको डिस्चार्ज कर दिया।

भी शिव चन्द्र झां (बिहार) कितने बजे आपने ग्विाइज किया। प्रधान मंत्री की इन्टरवेंशन ५२ ट्वेल्य ग्रावर में रिवाइज किया। मैं पूछना चाहता हूं कि लोक सभा में कितने वजे आपने इसको रि-वाइज किया? कितने बजे आपने इस पर दस्तखत किंग्रे कि उसको हटा दिया जाये?

शानी चैल सिंह : यह आश्चर्य की बात है। प्रधान मंती हर वक्त मंतियों के साथ वात करके अपनी राय दे सकती हैं अगेर मंत्रोगण भी इसलिये मंत्री हैं कि वे मंत्रणा देते हैं। हम भी राय देते हैं। प्रगर हम

आपको **पे** सारी वातें वताना णुष्ठ कर दे तो यह डेमोक्रेसी के उसूलो केखिलाफ होगा । मिनिस्टर को आधिकार है और वह अपने जोर से छोटे से बडा नहीं बना है । लोगों ने उसको बनाया है मेजोरिटो ने उसको बनाया हैं। लोगों ने प्रधान मंतरे को चनाया है और प्रधानमंत्री मिनस्रों को चुनते है और प्रेजोडेन्ट ने उनको एपाइन्टमेन्ट को है। इसलिये हमारे जो अधिकार है उनसे आगे में नहीं जा सकता।

' अ**गी शिव चन्द्र क्षा**: मैं यह पूछना चाहता हूं कि आपने कितने वर्ज इसको रिवाइज किया ? क्या आपने उस दिन 12 वर्ज इसको रिवाइज नहीं किया ?

जानो जैल सिंहः श्रोमन्, मैं झालरेवल सेम्बर का नाम भूल गया हूं।

श्री उपसभाषति : श्रो ज़िव चन्द्र झा।

तानी जैल सिंह : झा साहब बड़े जरोफ, ग्रादमीं मालम होते हैं। मैं इस बात को कह चुका हूं। अपगर आप मेरे से इस हो पुछे कि किसने ग्रापको यह कहा, किसने राय दो और अगर हम यही काम करते रहेतो हम और काम कैसे कर सकते हैं? वह बात नहीं बताई जा सकती है, अ।पको यह देखना चाहिए । आप अकेले न सून रहे हैं, सारा जहान सून रहा है। हाउस में क्या होता है। यह बात ग्रगर ग्राप तक हो मैहदुद रहती तो मैं आप से बात कर लेता यह बात मेम्बरों तक ही मैहदद नहीं रहती है हमें हाउस का सल्कार करना चाहिये । हाउस का सत्कार हमारे दिल में भी है और आपके दिल म भी है। इसलिए मैं यह कहना चाहता हूं कि जो बात वाजिब है, में उसो का जवाब दुंगा, दूसरी बात का जवाब नहीं दूंगा । हमने कोई जानकारी नहीं की है। पिस्टौल का जो मामला है, वह्यां के एडमिनिस्ट्रेशन को उसको देखना है कि वह क्या था ग्रीर कहां से

आया था । वह लायसेन्स वाला था या वगैर लायसेन्स का था । श्री ग्रमर सिंह का था या किस का था । भा थर साहव को मालूम है । इनके मालूम करने से इसको हम देख सकते हैं, लेकिन इसको भी मैं समझता हूं कि बिलकुल ग्रसंगत है, उसके साथ इसका कोई ताल्लुक नहीं है । माथुर साहव ने कहा कि श्री के० एन० सिंह जो चीफ इंजीनियर हैं उनका संबंध है । मेरे पास जो इन्फारमेशन है वह यह है कि यह लड़का कोई बड़ा ग्रमीर नहीं था । गांव का रहने वाला था, उसके रिश्तेदार भी बड़े नहीं थे,

के एन० सिंह :.. (ब्यवधान)...

उपसभापति जी, मैं ग्रानरेवल मेम्बर से कहता हं कि उनकी शक्ल और सुरत, बोलचाल से भी शरीफ मालूम होते हैं, लेकिन इस तरह से करने से वह अपना प्रभाव खराब कर रहे हैं। धेरा तो कुछ नहीं बिगडेगा । आप सून लीजिए, तसल्ली से सून लीजिए । के० एन० सिंह के साथ उनका क्या रिण्ता है, मुझे म/लूम नहीं है। न यह मेरी ड्य्टी है। यह माध्र साहब, आपने खुद जानकारी कर ली है कि वह चीफ इंजीनियर के कौन है। मैंने सुना जरूर है कि जब ग्राई० ए० एस० में ग्रा गया तो चीफ इंजीनियर ने रिक्ताकर दिया लड़की का अरेर यह भी एक इन्फार्मेशन दिमाग थे आ सकती है कि गरीब आदमी कैसे उठा, कैसे आया , कहां-कहां पहुंच ग्रीर फिर यनियन पब्लिक सर्विस कमीशन के बगैर वह ग्राई० एफ० एस० बी कलास थे नहीं आ सकता था । सविस करता रहा । सारी बातें देख ग्रीर देखने के बाद मैंने या फैसला बदल है। क्यों बदला है, कैसे बदला है, इस वात का क्वेश्चन करने का फायदा नहीं है । किस ने कहा, किसने नहीं

कहा, ऐसा कहने से कोई फायदा नहीं। आप प्रधान मंत्री का नाम ले रहे हैं, वडी ग्रच्छी बात है.... (व्यवधान)

श्री उपसभापति : इस का जवाब मत दीजिए ।

ज्ञानी जैल सिंह: पहले आप कह लीजिए, मैं बाद में कह दंगा ।

थी उपसभापति : उनका कहने का सवाल नहीं उठता ।

ज्ञानी जैल सिंह : तो यह सवाल करना कि फलां का रिश्तेदार कौन है, आगे पछना पड़ेगा । मैं ईमान से कहता हं कि जब मैं हू इज हू राज्य सभा की पढंगा तो तमी मैं कह सकता हं कि माथर साहब के पिता कौन हैं। थी मायर इतने मशहर लोडर है, उनका भी नहीं पता तो उसका पता कैसे...

श्री जगदीश प्रसाद मायुर : अगर मैं ग्राई० ए० एस० होता, गवर्नमेन्ट सर्विस मे होता तो आपको पता होता । फार्म में यह सब लिखा रहता है । ग्राप डिनाई न करें इससे । के० एन० सिंह से संबंध नहीं है (व्यवधान) ... you do not deny that आपने रिश्तेदारी से डिनाई नहीं किया है। (व्यवधान)

[8 MAR. 1982] to a matter of urgent 246 public *importance*

श्री उपसभाषति : ग्रापका एलीगशन करना काफी नहीं है माथर साहब । They have no information. That is all right. (Interruptions)

ग्राप जो चाहें सो कहते रहे । ... (व्यवधान)....खत्म तो करना चाहते हें लेकिन खत्म नहीं हो पायेगा (व्यवधान) शोर न मचाइये। यह बात अपनी तरफ से वता चके That is a different matter, सदन की कार्यवाही. . There is an announcement.

डा० भाई महाबीर : आपने सदन की कार्यवाही स्थगित कर दो थो फिर इसको लेगा ।

MR. DEPUTY CHAIRMAN: I was going to do that. I was mid way I was told that I have to make this statement.

ALLOCATION OF TIME FOR DIS POSAL OF GOVTRAMENT ANI **OTHER BUSINESS**

MR. DEPUTY CHAIRMAN: have to inform Members that the Business Advisory Committee at it meeting held today, the 8th March 1982, allotted time for Governmen! legislative and other business a follows:

Business	Time allotted
1	2
1. Further discussion on the Railway Budget for 1982-83.	The Railway Minister will reply a 5A.M. to day
 Consideration and return of the Sugar Cess Bill, 1982, as passed by the Lok Sabha. 	1 day.
3. Consideration and passing of-	
(a) The Sugar Development Fund Bill, 1982, as passed by the Lok Sabha.	1 day.